

India dated the 26th January, 1974, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1986.

[Placed in Library. See No. LT-6246/74.]

NOTIFICATION UNDER NAVY ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF DEFENCE (SHRI J. B.
PATNAIK):

(1) I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fifth Amendment) Regulations, 1973 (Hind and English versions) published in Notification No. S.R.O. 244 in Gazette of India dated the 16th September, 1973 under section 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-5837/74.]

(2) I beg to lay on the Table a copy of the Navy Leave (Fourth Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No. S.R.O. 382. Gazette of India date the 29th December, 1973, under section 185 of the Navy Act, 1957.

[Placed in Library. See No. LT-6247/74.]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES

THE DEPUTY MINISTER IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI B. SHANKARA-
NAND): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

(i) Statement No. XXXIII	Fifth Session, 1968
(ii) Statement No. XXXIII	Eighth Session, 1969
(iii) Statement No. XXXIII	Ninth Session, 1969
(iv) Statement No. XXXV.	Tenth Session, 1970
(v) Statement No. XXIII	Eleventh Session, 1970
(iv) Statement No. XXV	Twelfth Session, 1970

Fifth Lok Sabha

(viii) Statement No. XXIII	First Session, 1971
(viii) Statement No. XXVIII	Second Session, 1971
(ix) Statement No. XVIII	Third Session, 1971
(x) Statement No. XVIII	Fourth Session, 1972
(xi) Statement No. XII	Fifth Session, 1972
(xii) Statement No. X	Sixth Session, 1972
(xiii) Statement No. XI	Seventh Session, 1973
(xiv) Statement No. V	Eighth Session, 1973
(xv) Statement No. II	Ninth Session, 1973

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